

ITEM NO.1501

COURT NO.8

SECTION XI-B

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal(C) No(s). 8737/2021

[Arising out of impugned final judgment and order dated 03-12-2020 in OPKAT No. 347/2020 passed by the High Court of Kerala at Ernakulam]

JIJI K.S. &amp; ORS.

Petitioner(s)

VERSUS

SHIBU. K &amp; ORS.

Respondent(s)

[ HEARD BY : HON. DIPANKAR DATTA AND HON. ARAVIND KUMAR, JJ. ]

IA No. 117844/2022 - CLARIFICATION/DIRECTION

IA No. 37238/2022 - INTERVENTION APPLICATION

IA No. 96101/2021 - INTERVENTION APPLICATION

IA No. 151177/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/  
ANNEXURES

WITH

SLP(C) No. 18961/2022 (XI-B)

IA No. 56688/2023 - INTERVENTION APPLICATION

IA No. 166033/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/  
ANNEXURES

Date : 27-02-2026 The judgment on these matters is pronounced today.

For Petitioner(s) :Mr. V. Chitambaresh, Sr. Adv.  
Mr. Karthik S.d., AOR  
Mr. C. Govind Venugopal, Adv.

Mr. Jaideep Gupta, Sr. Adv.  
Mr. Jayanth Muth Raj, Sr. Adv.  
Mr. Krishna Dev Jagarlamudi, Adv.  
Mr. Alim Anvar, Adv.  
Mr. Santhosh K, Adv.  
Mr. Riddhi Bose, Adv.  
Ms. Rachita Chawla, Adv.  
Ms. Rishi Agarwal, Adv.  
Mrs. Devika A.l., Adv.  
Ms. Sampriti Baksi, Adv.  
Mr. Mohammed Sadique T.a., AOR

For Respondent(s) :Mr. V. Chitambaresh, Sr. Adv.  
Mr. Karthik S.d., AOR

**Mr. C. Govind Venugopal, Adv.**

**Mr. Naveen R Nath, Sr. Adv.**

**Mr. C. K. Sasi, AOR**

**Dr. Kk Geetha, Adv.**

**Ms. Meena K Poullose, Adv.**

**Mr. Aditya Nath, Adv.**

**Ms. Disha Gupta, Adv.**

**Mr. A. Lakshminarayanan, AOR**

**Mr. Harish Pandey, AOR**

**Mr. A. Lakshminarayanan, AOR**

**Ms. Smita Amratlal Vora, AOR**

1. Hon'ble Mr. Justice Dipankar Datta pronounced the non-reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Aravind Kumar.
2. Leave granted in SLP(C) No. 8737 of 2021. The appeal stands allowed and the connected special leave petition(C) No. 18961/2022 stands disposed of in terms of the signed non-reportable judgment placed on the file.
3. Pending application(s) including applications for intervention, shall also stand disposed of.

**(JATINDER KAUR)**  
**P.S. to REGISTRAR**

**(SUDHIR KUMAR SHARMA)**  
**COURT MASTER (NSH)**